

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:31
ANSWERED ON:23.02.2011
ALLOCATION OF COAL BLOCKS
Pandey Saroj

Will the Minister of COAL be pleased to state:

- (a) whether several States/UTs have submitted various proposals for allocation of coal blocks during the last three years;
- (b) if so, the details thereof, year-wise and State-wise;
- (c) the details of proposals cleared during the above period, State-wise and those pending at present; and
- (d) the time by which these are likely to be cleared?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN ANSWER TO PARTS (A) TO (D) OF THE LOK SABHA STARRED QUESTION NO. 31 FOR REPLY ON 23.02.2011 ASKED BY KUMARI SAROJ PANDEY:

(a) & (b): Coal blocks under Government Dispensation route to various Central and State Public Sector Undertakings are made in pursuance to Section 3(3)(a)

(i) of the Coal Mines (Nationalisation) Act, 1973. Allocation of coal blocks is an on-going process. Prior to the year 2005, coal blocks were allocated on the basis of the requests received from the various companies who used to identify the blocks. However, post 2005, the number of requests were more than the available coal blocks. Accordingly, the identification and earmarking of the coal blocks is done by the Government in consultation with Coal India Limited and CMPDIL. The list of blocks so identified is circulated to all the Central Ministries/ State Governments and applications are invited from the State Governments/Central Govt. for Government companies. Under this route, only Government companies are allocated coal blocks both for specified end use, and for commercial mining by the Government companies, where there is no restriction of captive use.

Under this arrangement, allocations are determined on the basis of, inter-alia, preference to the States which have not been allocated any coal blocks earlier, priority to the host States in order to encourage value addition within the coal bearing State, past performance of applicants in developing coal blocks, proximity of coal blocks to the proposed end use projects, recommendation / support of State Government concerned etc. Allocation is decided by the Govt. as provided in the Revised Coal Mining Policy, 2001.

During the last three years, the Government have not identified and earmarked coal blocks for allocation under the Government Dispensation route. Hence no applications were invited by the Government from the Central and State Govts. However, requests from State Governments of Punjab, Rajasthan, Orissa, West Bengal, Arunachal Pradesh, Andhra Pradesh, Nagaland, Meghalaya, Assam, Bihar, Madhya Pradesh, Maharashtra, Jharkhand, Karnataka, Goa, Gujarat, Uttar Pradesh have been received.

(c): The details of proposals cleared during the period, State-wise are given below:-

S.No. State Name of State PSU Name of coal block Date of allocation

1. Jharkhand Jharkhand State Jogeshwar and 11.04.2008
Mineral Development Jogeshwar Khas
Corporation
2. Goa Goa Industrial Gare Palma Sector III 12.11.2008
Development
Corporation
3. West Bengal West Bengal Power East of Damogoria 27.02.2009

As far as the remaining requests are concerned; as there were no coal blocks available for allocation, the requests of State Governments could not be entertained.

(d) : Allocation of coal blocks is an on-going process and as and when the coal blocks are identified and earmarked for allocation, the same are considered for allocation. There is no set time frame for making allocations.